

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:2361

ANSWERED ON:21.07.2009

EXTENSION OF DE -HOARDING NOTIFICATION ON SUGAR

Lagadapati Shri Rajagopal;Rao Shri Sambasiva Rayapati

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the orders issued under the Essential Commodities Act (ECA), 1955 to control hoarding of sugar have been notified only by few States;
- (b) if so, the details thereof; and
- (c) the measures adopted/proposed to be adopted to ensure that all the States notify the said orders at the earliest?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a)&(b): The Central Government issued notifications dated 09.03.2009 and 12.03.2009 respectively imposing stockholding and turnover limit on dealers of sugar for a period of four months. The period of stockholding and turnover limit has now been further extended by another six months vide notifications dated 02.07.2009 and 16.07.2009. In pursuance of these notifications, eleven States/UT Administrations viz. Andhra Pradesh, Delhi, Jharkhand, Karnataka, Maharashtra, Orissa, Punjab, Rajasthan, Gujarat, West Bengal and Andaman & Nicobar Islands have so far implemented stockholding and turnover limit in their respective States/ UTs.

(c): The Central Government has again requested to all those States/UTs who are yet to implement the stockholding and turnover limit to put in place the necessary licensing mechanism for early implementation of the limit.